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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 133/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.10.2017**

Name of the Company: Allcargo Logistics Ltd
V/s.
Wind World (India) Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MEGHA JANI TANAYA SHAH	ADVOCATE ADVOCATE	PETITIONER PETITIONER	Tanaya Shah
2.	ANIP A. GANDHI	ADVOCATE	RESPONDENT	Mr. A. V.

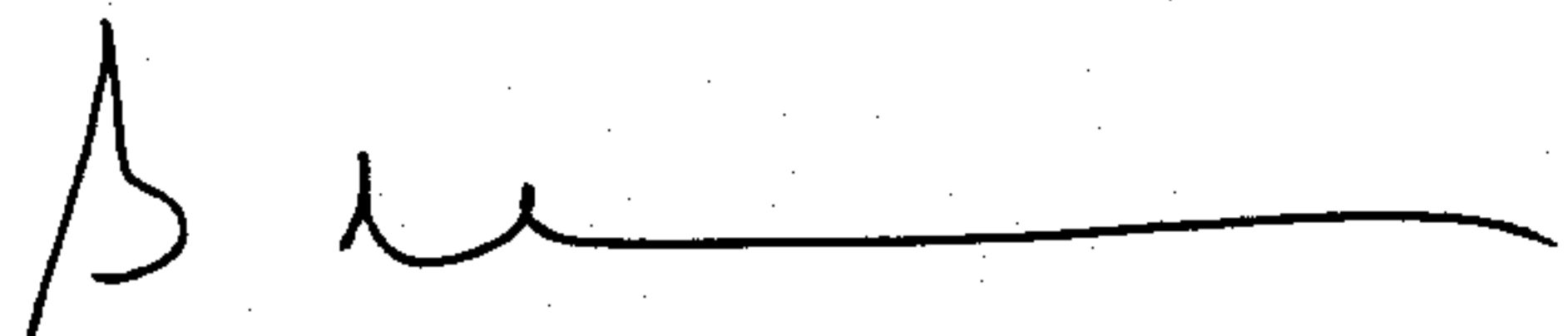
ORDER


Learned Advocate Ms. Megha Jani present for Operational Creditor/ Petitioner.
Learned Advocate Mr. Anip Gandhi present for Respondent.

Proof of service of notice of date of hearing on Respondent filed.

Learned Advocate Mr. Anip Gandhi filed Vakalatnama for Respondent.

For objections of Respondent, if any, and for hearing before admission, list the matter on 07.11.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 23rd day of October, 2017.